GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 1528

TO BE ANSWERED ON 01.08.2025

SELF-REGULATION AND CONTENT CERTIFICATION SYSTEM FOR DIGITAL MEDIA

1528. SHRI TEJVEER SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) the number of digital news platforms and OTT service providers registered under the recently implemented self-regulatory framework for such platforms;
- (b) whether any independent monitoring committee is reviewing the content published by these platforms;
- (c) whether a unified digital portal or mobile application has been launched to enable content consumers to lodge complaints; and
- (d) whether the said framework has been designed keeping in view child protection, cultural values and public order?

ANSWER

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS

(DR. L. MURUGAN)

- (a) to (d): The Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25.02.2021 under IT Act, 2000.
 - Part-III of the rules provides for a Code of Ethics for digital news publishers and publishers of online curated content (OTT platforms).
 - OTT platforms are under obligation to not transmit any content which is prohibited by law for the time being in force.
 - General guidelines in the Schedule to the Rules state that language, dialects, idioms, and euphemism differ across regions and cultures, and this should be considered while classifying a work into a particular category.
 - OTT platforms are required to undertake age-based self-classification of content, based on general guidelines provided in the Schedule to these Rules.
 - Publishers to put in place adequate safeguards for restricting age-inappropriate content for children with adequate access control measures.
 - Complaints relating to violation of the Code of Ethics are addressed under the provisions of the three-tier grievance redressal mechanism.

Since the notification of these Rules, over 4,300 Digital News Publishers and OTT Platforms have furnished their information to the Government.
